

**THE GAZETTE OF INDIA  
EXTRAORDINARY  
PART –III– SECTION 4  
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NEW DELHI, DECEMBER 21, 2010  
SECURITIES AND EXCHANGE BOARD OF INDIA  
NOTIFICATION  
MUMBAI, 21<sup>st</sup> DECEMBER, 2010**

**SECURITIES AND EXCHANGE BOARD OF INDIA  
(FOREIGN VENTURE CAPITAL INVESTORS) (AMENDMENT) REGULATIONS,  
2010**

**LAD-NRO/GN/ 2010-11/22/30364.** - In exercise of the powers conferred by section 30 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), the Board hereby makes the following regulations to further amend the Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000, namely :-

1. These regulations may be called the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2010.
2. They shall come into force on the date of their publication in the Official Gazette.
3. In the Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000, in the First Schedule, in Form A, after paragraph 9., the following paragraphs shall be inserted :-

**“10.** Please furnish firm commitment letter(s) from your investors for contribution of an amount aggregating to at least US\$ 1 million.

**11.** Please furnish copies of your financial statements as well as those of your investors’ who have provided firm commitment letter(s), for the financial year preceding the one during which this application is being made.

**12.** Please furnish name, address, contact number and the e-mail address of all your directors.

**13.** Please furnish name, address, contact number and the e-mail address of all your investor(s) who have provided firm commitment letter(s) required to be furnished under paragraph 10 of this Form.”

**C. B. BHAVE  
CHAIRMAN**

**Footnotes:-**

(1) Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000, the Principal Regulations, were published in the Gazette of India on September 15, 2000 *vide* S.O. No.832 (E).

(2) The Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000 were subsequently amended :-

- (a) on June 7, 2001 by the SEBI (Foreign Venture Capital Investors) (Amendment) Regulations, 2001 *vide* S.O. No. 501(E)
- (b) on September 27, 2002 by the SEBI (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002 *vide* S.O. No. 1045 (E).
- (c) on March 10, 2004 by the SEBI (Criteria for Fit and Proper Person) Regulations, 2004 *vide* S.O. No. 398(E).
- (d) on April 5, 2004 by the SEBI (Foreign Venture Capital Investors) (Amendment) Regulations, 2004 *vide* S.O. No. 469(E).
- (e) on September 4, 2006 by the SEBI (Foreign Venture Capital Investors) (Amendment) Regulations, 2006 *vide* S.O. 1443 (E).
- (f) on May 26, 2008 by the SEBI (Intermediaries) Regulations, 2008 *vide* No LAD-NRO/GN/2008/11/126538.
- (g) on June 29, 2009 by the SEBI (Payment of Fees) (Amendment) Regulations, 2009, *vide* No. LAD-NRO/GN/2009-10/11/167759.